

12.50 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

REPORTED SPURT IN VIOLENCE BY OUTLAWED MIZO NATIONAL FRONT INSURGENTS

SHRI VIKRAM MAHAJAN (Kangra): I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and request that he may make a statement thereon:

"The situation arising out of reported spurt in violence by outlawed Mizo National Front insurgents and the steps taken by Government to check the activities of Mizo insurgents".

(Interruptions).

श्री चन्द्रपाल शैलानी : (हायरस) : मेरा व्यवस्था का प्रश्न है।

MR. SPEAKER: Not allowed.

श्री जयापाल सिंह कश्यप (श्रावला) : व्यवस्था का प्रश्न उठाये बिना, आप ने कैसे कह दिया कि एलम्राऊ नहीं करते।

... (व्यवधान) ...

श्री चन्द्रपाल शैलानी अध्यक्ष जी, मेरा व्यवस्था का प्रश्न सुन लीजिये।

... (व्यवधान) ...

अध्यक्ष महोदय : अब वह आइटम आयेगा, तब देखेंगे।

श्री जयपाल सिंह कश्यप : व्यवस्था का प्रश्न नहीं उठामा गया और पहले ही उस पर कैसे फैसला किया जा सकता है।

... (व्यवधान) ...

MR. SPEAKER: Shri Yogendra Makwana.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI YOGENDRA MAKWANA): Sir, Consequent on the issue of a "Quit Mizoram" notice by the MNF underground in June, 1979, there was a spurt in the incidence of violence in Mizoram. Taking into consideration the re-prudescence of violent activities in the Union Territory and the need to maintain peace

and order, operations by Security Forces, which were suspended earlier, were resumed. The strength of the Security Forces was increased to deal with the situation effectively. The Mizo National Front and its allied organizations were declared as unlawful associations under the Unlawful Activities (Prevention) Act, 1967, on the 7th July, 1979. These steps helped to bring the situation under control and the elections to the Lok Sabha could be held in January, 1980, without any serious violence.

However, there has again been an increase in violent activities in Mizoram since January this year, resulting in the death of 18 persons. From about the middle of this month, posters have appeared in some parts of Mizoram, emphasising the demand that non-Mizos should leave Mizoram.

The Union Territory Administration have taken steps to further tighten security measures to deal with the increasing violence. Prohibitory orders have been issued, wherever necessary, and combing operations are being undertaken by the Security Forces.

MR. SPEAKER: Mr. Vikram Mahajan. (Interruptions)

SHRI VIKRAM MAHAJAN: Sir, under the dynamic leadership of Pandit Jawaharlal Nehru and Shrimati Indira Gandhi, India became a strong and powerful nation, but the thirty years of gains were set at naught in the two and a half years of Janata and Lok Dal misrule. The total incompetence of the Janata and Lok Dal Governments and the total inability of their administration created a mess not only in the north-eastern region but in the entire country. During the regime of these Twentieth Century Mohammed Tughlaqs there was weakening of the Central Government and there was complete de-stabilisation of the north-eastern region. The opportunist elements like the CPM took advantage of the situation and helped the insur-

gents. This is the strong belief of most of us. Not only this, the additional factor is that the local administration headed by Brig. Sailo is unable to meet the needs of the State and there is a great demand that this Government should be changed. Not only this, because of the lack of understanding of the problem on the part of the previous Governments, the Central Government became weak and this has encouraged the disgruntled elements to raise their heads. Now, Sir, I have a few questions to ask.

12.56 hrs.

[MR DEPUTY-SPEAKER in the Chair]
My questions are these. Is the Government going to consider the imposition of President's rule in Mizoram... (Interruptions).

MR. DEPUTY-SPEAKER: Mr. Vikram Mahajan, please speak in a voice louder than theirs.

SHRI VIKRAM MAHAJAN: Is the Government considering the possibility of imposing President's rule in Mizoram? Secondly, will you call the Mizo National Front for negotiations to Delhi to have a peaceful settlement? I also want to know what compensation has been paid to the victims. You have mentioned that 18 of them died. If you have not paid compensation, will you consider paying compensation to these victims? Will you also institute a judicial inquiry into the deaths of these 18 persons? (Interruptions.)

MR. DEPUTY-SPEAKER: I would make an appeal to the Members on this side to sit down. He is asking for certain clarifications. The Call-Attention is going on. You please carry on.
13 hrs.

श्री चन्द्र पाल शैलानी : (व्यवधान)

मैं वाक्यांश करता हूँ (व्यवधान)

The hon. Member then left the House.

MR. DEPUTY-SPEAKER: You carry on. I appeal to you. Call atten-

tion is going on. It is for you... (Interruptions.)

SHRI VIKRAM MAHAJAN: I was submitting

MR. DEPUTY-SPEAKER: Please be very short so that the Minister can reply to you.

SHRI VIKRAM MAHAJAN: I was submitting that all the gains of the thirty years were set at naught in these two and a half years by the misrule of the previous government which was run by the Janata-Lokdal combine. Because of their internal squabbles, the central government was weakened and these twentieth century Tughlaks by their weak-kneed policy and their internal quarrels destabilised the entire north-eastern region (Interruptions)*

MR. DEPUTY-SPEAKER: Office other than what Mr. Mahajan speaks nothing shall go on record.

(Interruptions)*

SHRI VIKRAM MAHAJAN: One additional factor is that there is a great resentment against the local administration. . . .

(Interruptions)*

MR. DEPUTY-SPEAKER: All these things will not go on the record. Only what Mr. Mahajan speaks will go on record.

SHRI VIKRAM MAHAJAN: So, my questions are:

(1) Will you impose President's rule in Mizoram?

(2) According to your own statement 18 persons have been killed.

Have you given any compensation to them? If not, what are the reasons for not giving any compensation? Or are you considering the possibility of that?

(3) Will you open negotiations with the Mizo National Front and also strengthen the security forces there? At the same time, will you open negotiations with them?

*Not recorded.

These are the three main questions.

SHRI YOGENDRA MAKWANA:

Mr. Deputy Speaker, Sir . . .

MR. DEPUTY-SPEAKER: Please come to the front.

SHRI YOGENDRA MAKWANA:

Regarding imposition of President's rule, Mizoram is a Union Territory and it is just similar to President's rule.

So far as the compensation question is concerned, the government will consider it sympathetically.

The third question is regarding negotiations with the Mizos. The doors are open for talks and we have not closed the doors... (Interruptions)*

MR. DEPUTY-SPEAKER: Nothing other than what the Minister replies will go on record.

SHRI SONTOSH MOHAN DEV: I have to speak on this call attention. Just give me one minute.

MR. DEPUTY SPEAKER: No, no, please.

Shri Krishana Pratap Singh.

श्री कृष्ण प्रताप सिंह (महाराजगंज) : जनता पार्टी के शासन में मिजोरम की स्थिति और भी खराब हो गई थी और यह इनके निकम्मेपन के कारण हुआ था, उसका प्रतीक था। मैं जानना चाहता हूँ कि कांग्रेस के सत्तारूढ़ होने के बाद आप ने जो कहा है कि कड़े सुरक्षात्मक कदम आप उठाने जा रहे हैं, कौन से कदम आप उठाने जा रहे हैं और कितने मिजो विद्रोहियों को आपने गिरफ्तार किया है? और जो मीजों फ्रंट के नेता हैं, तथा जिस फ्रंट को आपने अवैध घोषित किया है, उसके कौन कौन से नेता आज तक गिरफ्तार हुए हैं और जो कड़े कदम उठाने की आपने बात की है वह कौन से कदम हैं जिनको सुरक्षात्मक व्यवस्था के लिये आप उठाने जा रहे हैं

SHRI YOGENDRA MAKWANA:
The figures are:—

	Year 1979	
	Total	After-issue of Quit Mizorm notice
No. of extremists Captures	163	99
No of Extremists surrendered.	253	238
No of extremists killed in operation by Security Fores.	15	15

These are the figures which you wanted.

All necessary steps will be taken to bring about the normal situation—normal order.

MR. DEPUTY-SPEAKER: Shri Manphool Singh. Not here. Mr. Janardhana Poojary. (Interruptions).

* * * *

MR. DEPUTY-SPEAKER: Nothing goes on record. Mr. Poojary, you go ahead.

SHRI JANARDHANA POOJARY (Mangalore): Sir, Mr. Laldenga came to an agreement with the representatives all over India on the 18th February, 1980 and did acknowledge that Mizoram as an integral part of India and that he would honour the decision and accept the settlement or problems within the framework of the Constitution of India. Now, I would like to know from the Hon. Minister whether they have gone back or they have backed out from that. Further, I would like to know from him whether there is any foreign hand behind this because, it has been reported in today's *Patriot* as follows:

"China's Subversive Propoganda. It has been stated:

"The main theme is said to be that Assamese people "are connected to the Tibeto-Burman and Chinese cultures across the border".

* * * *

"It is further pointed out that at Borkol in the Chittagong Hill

Tracts of Bangladesh where the rebel Mizos set up camps last year, the presence of Chinese experts was a regular feature.

"According to these sources, China may not risk direct confrontation with India now. But, such constraints do not end China's quiet (and not so quiet) search for a sea port—an access to the Indian Ocean via the Bay of Bengal."

This is said to be an ideal place for the activities of the insurgents because this has got an international border on two sides, that is, with Burma and Bangladesh.

Now, we have to find out whether there is any foreign hand. Further, I may bring out another news item reported in *Patriot* dated 16th November, 1979. I quote:

"Mizoram: Evidence of US interference.

The U.S. is directly interfering in the internal affairs of India and egging on the rebel Mizos. A Voice of America (VOA) broadcast on 11 November morning in its Southeast Asian service has made this clear, reports CNS.

"The broadcast said that "Mizoram was waging a struggle for its autonomy against the Indian Government."

"It explained how during Mrs. Indira Gandhi's regime, Laldenga was freed and how he came to Delhi for negotiations. It added that "some agreement" was reached but "this was not implemented after the fall of the Indira Gandhi Government by the Janata Government."

"The Broadcast quoted a VOA correspondent who had interviewed Laldenga to make the following claims:

(a) Mizoram has a distinct and separate identity and has nothing in common with India.

(b) The Indian Constitution has been "forced upon" Mizoram people against their will.

(c) The autonomy the people of Mizoram want is a separate status like Kashmir.

"There have been wellfounded suspicions that Americans and other anti-Indian forces have been instigating the Mizo people against India. The VOA broadcast is not only one more confirmation of this sordid fact but also a direct interference in the internal affairs of this country."

In view of these facts may I know whether any cooperation was secured from the border area countries, namely, Bangladesh and Burma in order to curb the insurgent activity. Further, whether we have strengthened the security forces on the border areas. Whether any foreign hand was involved in order to instigate the Mizo rebels in their secession movement?

SHRI YOGENDRA MAKWANA:
The hon'ble is right in so far as the two agreements, viz., 18th February, 1976 and 1st July, 1976 are concerned. After entering into these agreements the Mizos never honoured these agreements and, as such, the talks finally broke down on 19th March, 1978. Then the talks were resumed and the same were going on but meanwhile they started their activities surreptitiously and, therefore, finally on 19th March, 1978 the talks were broken. Now, the Mizo leader, Mr. Lal Denga is here in Delhi. He was under arrest. Now, two cases are going on against him. As rightly pointed out by the hon'ble Member they were getting help from the neighbouring countries and we have taken all necessary precautions and we are negotiating with the Government of Bangladesh as

well, as the Government of Burma not to help the underground Mizos. I can assure the hon'ble Member that all necessary steps are taken to control these Mizo insurgents and to protect the border.

SHRI GEORGE FERNANDES (Muzaffarpur): Sir, I rise on a point of order under Article 343 of the Constitution and Rule 25 of the Rules of Procedure.

MR. DEPUTY-SPEAKER: Are you raising this point of order on the item under discussion?

SHRI GEORGE FERNANDES: I am talking about the List of Business for today. I am on the Indian Constitution. I am raising my point of order in respect of the entire proceedings of the House today.

AN. HON'BLE MEMBER: Sir, the Speaker has already made observations.

SHRI GEORGE FERNANDES: The Speaker has not given any ruling. I am now raising a point of order under Article 343 of the Constitution which reads as follows:

"The official language of the Union shall be Hindi in Devanagari script."

MR. DEPUTY-SPEAKER: You can raise the point of order when that item comes up for discussion. It should have been raised at the very beginning itself.

SHRI GEORGE FERNANDES: There is nothing in the rules which says that the House shall consider an unconstitutional list of business. There is nothing in the rule. Please show me the rule. (Interruptions) Sir, I am not yielding.

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI C. P. N. SINGH): The hon. Member may bring it up when that subject comes up for discussion. Please don't stop the other proceedings on that score.

SHRI GEORGE FERNANDES: I can understand their predicament. You are the custodian of the Constitution. We all swear allegiance to the Constitution of India. The Constitution of India says this that the 'Language of the Union shall be Hindi, in Devnagri script'. There is an item which is listed for discussion and that is, consideration of the Valdialingam Report. My point of order is this. That Vaidialingam Report has not been given in the language of the Union. Sir, I am not concerned with what that language is. It only says, 'The official language of the Union shall be Hindi in Devnagri script.' You are today seeking a discussion on this issue. But you have not given us the report in the language of the Union. You have listed it for discussion in the Order Paper. Under Rule 25, you can vary the order of business which is *prima facie* illegal, unconstitutional and against the provisions of the Constitution. We all owe our allegiance to the Constitution. You owned allegiance to the Constitution more than once. There is an order paper which defies this constitutional provision totally. Is it possible to discuss it here? Now my respectful submission to you is this. It is open to you, under Rule 25, to vary the order of business. The rule only says that 'it shall not be varied on the day that business is set down for disposal, unless the Speaker is satisfied that there is sufficient ground for such varification.' So, Sir, you have the authority under the rule which says clearly that if there is anything in the Order Paper which is unconstitutional, which does not fulfil the obligations imposed by the Constitution, you have, as the Custodian of the House, got this authority under Rule 25, at any time, to modify the whole Business of the House. Sir, this Order Paper, as I said, defies everything that the Constitution has stipulated. So, my submission is this: Kindly have this item,—item No. 23,—removed from this Order of Business of the day. You must

immediately have this item removed from the Order of Business for the day. This is my respectful submission. This is my Point of Order, Sir.

MR. DEPUTY-SPEAKER: Mr. George Fernandes. I have heard your point of order. Let me give my reply to you. Mr. George Fernandes has raised a point of order. I would state that this Point of Order would be in order if it is raised when that item is taken up for discussion in the House. Therefore, I do not allow this Point of Order. We now go on to the next subject in the Agenda. I now call upon Mr. C. P. N. Singh to make a statement. *(Interruptions)* Mr. George Fernandes, you may raise the point of order at the time of the discussion of the subject, not now.

Now Mr. C. P. N. Singh to make a statement. This is my decision.

SHRI GEORGE FERNANDES: In other words, you will approve the Point of Order when that item comes up for discussion....

MR. DEPUTY SPEAKER: No, I did not say that. You can come up with your Point of Order at the time of the discussion of the Vaidialingam Report.

SHRI GEORGE FERNANDES: You see the merit of the point of order. You only say that the timing is not all right. But, the point of order is all right. Sir, what is the meaning of Rule 25, Mr. Deputy Speaker? Has not Rule 25 taken care of such instances to remove any unconstitutional items getting into the order paper? My submission is that this item should be removed from the Order Paper. Rule 25 says, the Speaker and in the absence of the Speaker, the Deputy Speaker...

MR. DEPUTY SPEAKER: Mr. George Fernandes, as a responsible former Minister, as a very good parliamentarian, when I have given my ruling, can you talk about it afterwards? No, please, I am not permitting you.

SHRI GEORGE FERNANDES: I am on the Constitution...

MR. DEPUTY SPEAKER: I am not permitting you. I have given my own decision. I am not permitting you to speak on that. You must seek permission to speak. I am not permitting.

SHRI GEORGE FERNANDES: I am seeking your permission. I am on the Constitution.

MR. DEPUTY SPEAKER: I am not permitting you to speak on the decision which I have already given. I have already given the decision. I am not permitting you. I have given my own decision.

SHRI GEORGE FERNANDES: Sir, I am not challenging. I did not challenge the decision. I am making a point of order. This point of order relates to the List of Business. I am not at all challenging your decision.

MR. DEPUTY SPEAKER: I don't want that you should rake up that subject once again. Now Mr. C. P. N. Singh.

SHRI JYOTIRMOY BOSU: There is one thing for which I want to draw your attention

MR. DEPUTY SPEAKER: What is it? I think it is not connected with this.

SHRI JYOTIRMOY BOSU: Not at all, Sir. The members of my party are very much agitated about the violence being exhibited by the Congress (I) people on the Assam-West Bengal border and the blockade created by them. Yesterday they burnt four trucks. They are importing anti-social persons from eastern U.P. I have got the list which I have communicated to the Inspector General of Police, West Bengal this morning. They want bloodshed at the border of Assam and West Bengal. Are we going... *(Interruptions)*

MR. DEPUTY-SPEAKER: Mr. Bosu and others, please take your seats. This question has already been

discussed and placed before the House and has been ruled out. I do not want to reopen the subject... (Interruptions.)

SHRI JYOTIRMOY BOSU: Kindly help us and ask the hon. Home Minister to make a statement. He is a good man.

MR. DEPUTY-SPEAKER: If he is a good man, go to his room and discuss this with him. Why do you tell that to me here?... (Interruptions).

SHRI SOMNATH CHATTERJEE: Sir, the Prime Minister makes a statement here that the young people cannot be controlled and then there is an escalation of their activities in West Bengal. There has been arson yesterday and trucks have been burnt. They want a confrontation between the different States... (Interruptions)

SHRI GEORGE FERNANDES: Sir, today is the last day of the session. They have started a violent movement. The House must know before it adjourns as to what they are going to do. Are they going to start killing the Assamese people?... (Interruptions). Today is the last day of the House. We would like to know what their intentions are. The Prime Minister's writ is not running. It is not running in the country, it is not running in her own party. The Prime Minister makes a statement here and their people start burning buses and trucks there. Her writ is not running... (Interruptions). There is a total collapse both in the Government and the party... (Interruptions). Let the Home Minister make a statement. He must speak... (Interruptions).

AN HON. MEMBER: This is too much.

SHRI GEORGE FERNANDES: What is too much?... (Interruptions).

MR. DEPUTY-SPEAKER: Please sit down.

SHRI GEORGE FERNANDES: Today is the last day of the House. They have started a blockade and

have become violent. The Prime Minister makes a statement here... (Interruptions.)

MR. DEPUTY-SPEAKER: I am on my legs; please sit down. I would appeal to all of you to take your seats.

In the deliberations of this august House, you must all kindly cooperate, otherwise one person cannot conduct the deliberations of this House properly. We belong to a country with a very ancient civilization of the world. Let us not act in this Parliament in such a manner that we are misunderstood by the people in the galleries, in the country at large and in the international world. We should not forget the people.

SHRI GEORGE FERNANDES: What about the people of Assam and Bengal?

MR. DEPUTY SPEAKER: I am very sorry the parliamentary procedure and the democratic traditions that have been built up in the past 30 years in this country—I am sorry I have to make this statement—are being ruined. There is a procedure; there are some rules. And every one of us is bound by those rules and procedures. Now the statement has to be made by Shri C. P. N. Singh. So many other extraneous considerations and extraneous things are raised. How then can we conduct the proceedings? Can anyone who is here, if he comes and sits here, conduct the deliberations? Can Mr. Bosu or Mr. George or Mr. C. P. N. Singh conduct the deliberations? No. Therefore, I would make an appeal the last appeal—to you and say that I am going to this item i.e. the statement on behalf of the Prime Minister, by Shri C. P. N. Singh. I will not allow any interference in the proceedings of the House. Please help me. You can be harsh with me. I cannot be harsh with you. Therefore, please help me. I will not allow anybody to intervene in the proceedings of the House.

Now Mr. C. P. N. Singh to make the statement.

linked bonus to Def.

Production workers (SI)

SHRI GEORGE FERNANDES:
rose.

MR. DEPUTY SPEAKER: I am
not allowing you, Sir. No.

THE MINISTER OF STATE IN
THE MINISTRY OF DEFENCE
(SHRI C. P. N. SINGH): rose.

(Interruptions)**

MR. DEPUTY-SPEAKER: I am
not permitting anybody. I am not
permitting you. Whatever he says
will not go on record. Whatever hon.
friends say will not go on record. I
am not permitting you. I have said
I am not (Interruptions)**

MR. DEPUTY-SPEAKER: Please
sit down. (Interruptions)** I have
said I am not allowing.

13.28 hrs.

STATEMENT RE. GRANT OF PRO-
DUCTIVITY LINKED BONUS TO
THE WORKERS OF DEFENCE
PRODUCTION ESTABLISHMENTS

THE MINISTER OF STATE IN
THE MINISTRY OF DEFENCE
(SHRI C. P. N. SINGH): Mr. Speaker
Sir.

The Government have accepted the
scheme for grant of Productivity
Linked Bonus to the workers of De-
fence Production Establishments
which would be applicable to the
productivity of the Financial Year
1979-80 and for which the first pay-
ment would be made by October 1980.
As a token of appreciation of the
employees' representatives accepting
the scheme for payment of bonus
linked with productivity, it has also
been decided to make an ad-hoc pay-
ment equal to fifteen days' wages
during the current financial year.
Formal orders have been issued.

Proposals for grant of bonus to
other categories of civilian workers in
Defence Establishments are separately
under consideration.

SHRI NIREN GHOSH (Dum Dum):

**Not recorded.

I have to move a motion against the
Deputy Speaker. That is the position
to which you are driving us.

MR. DEPUTY SPEAKER: Now
Bills to be introduced. Mr. Shiv
Shankar.

(Interruptions)**

MR. DEPUTY-SPEAKER: I am
not permitting anybody to intervene,
in the conduct of the business. Let
all these things not go on record. Do
not note it. Mr. Shiv Shankar. Only
Mr. Shiv Shankar's introduction will
go on record.

(Interruptions)**

COMPANY SECRETARIES BILL*
13.30 hrs.

THE MINISTER OF LAW, JUS-
TICE AND COMPANY AFFAIRS
(SHRI P. SHIV SHANKAR): Sir, I
beg to move for leave to introduce a
Bill to make provision for the regu-
lation and development of the pro-
fession of Company Secretaries.

MR. DEPUTY-SPEAKER: The
question is:

"That leave be granted to intro-
duce a Bill to make provision for
the regulation and development of
the profession of Company Secre-
taries."

The motion was adopted.

SHRI P. SHIV SHANKAR: I intro-
duce the Bill.

MR. DEPUTY-SPEAKER: Now
Mr. Shankaranand.

(Interruptions)**

MR. DEPUTY-SPEAKER: This
will not go on record. Anybody's
speaking other than on the business
will not go on record.

(Interruptions)**

**Not recorded.

*Published in the Gazette of India
Extraordinary Part II section 2, dated
28-3-1980.